

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 119/GT/2023**

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.

Petitioner : NTPC Ltd.

Respondent : UPPCL & 2 ors.

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC  
Shri Kartikeya Trivedi, Advocate, NTPC  
Shri Harsh Vardhan, Advocate, NTPC  
Shri Shivam Kumar, Advocate, NTPC  
Shri Kshitij Pandey, Advocate, NTPC  
Shri Siddhant Pradhan, NTPC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that it has filed the additional information as sought by the Commission vide ROP of the hearing dated 11.7.2024, after serving copies on the Respondents. The learned counsel for the Petitioner further submitted that since the pleadings and arguments have been completed, the Commission may reserve its orders in the matter.

2. None appeared on behalf of the Respondents, despite notice.
3. The Commission, after hearing the learned counsel, reserved its order in the Petition.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

